

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH :NEW DELHI**

OA. No. 1578 of 1990

Dated at New Delhi, this 25th day of August, 1994

Hon'ble Mr. A. V. Haridasan, Member (J)
Hon'ble Mr. B. K. Singh, Member (A)

VERSUS

Union of India through

1. Secretary
Ministry of Health and
Family Welfare
Nirman Bhawan
NEW DELHI
2. The Medical Superintendent
Safdarjung Hospital
NEW DELHI-110016

By Advocate: None

O R D E R
(Oral)

Mr. A. V. Haridasan, M(J)

The learned counsel Shri Ashok Aggarwal, who has been appearing for the applicant in this case states at Bar that the applicant has died and, therefore, the cause of action does not survive.

2. The legal representative of the applicant have not come on record within the period prescribed also. Hence the application is closed as abated.

(B. K. Singh)
Member (A)

(A. V. Haridasan)
Member(J)

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